

INDIAN CENTRAL OILSEEDS COMMITTEE

Dr. P. S. Deshmukh: I beg to move:

"That in pursuance of clause (s) of Section 4 of the Indian Central Oilseeds Committee Act, 1946, as amended by the Indian Central Oilseeds Committee (Amendment) Act, 1952, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to be members of the Indian Central Oilseeds Committee."

Mr. Deputy-Speaker: The question is:

"That in pursuance of clause (s) of Section 4 of the Indian Central Oilseeds Committee Act, 1946, as amended by the Indian Central Oilseeds Committee (Amendment) Act, 1952, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to be members of the Indian Central Oilseeds Committee."

The motion was adopted.

INDIAN CENTRAL COCONUT COMMITTEE

Dr. P. S. Deshmukh: I beg to move:

"That in pursuance of clause (g) of Section 4 of the Indian Coconut Committee Act, 1944 as amended by the Indian Coconut Committee (Amendment) Act, 1952, the Members of this House do proceed to elect, in such manner as the Speaker may direct two Members from among themselves to be members of the Indian Central Coconut Committee."

Mr. Deputy-Speaker: The question is:

"That in pursuance of clause (g) of Section 4 of the Indian Coconut Committee Act, 1944 as amended by the Indian Coconut Committee (Amendment) Act, 1952, the Members of this House do proceed to elect, in such manner as the Speaker may direct two Members from among themselves to be members of the Indian Central Coconut Committee."

The motion was adopted.

Mr. Deputy-Speaker: I have to inform Members that the following dates have been fixed for receiving nominations and withdrawal of candidatures, and for holding elections, if neces-

sary, in connection with the following Committee, namely:—

	Date for nomination	Date for withdrawal	Date for election
1. National Food and Agriculture Organisation Liaison Committee.	6-4-1953	7-4-1953	10-4-1953
2. Indian Central Oilseeds Committee.			
3. Indian Central Coconut Committee.	7-4-1953	8-4-1953	14-4-1953

The nominations for these Committees and the withdrawal of candidatures will be received in the Parliamentary Notice Office upto 3-30 P.M. on the dates mentioned for the purpose. The elections, which will be conducted by means of the single transferable vote, will be held in the Deputy Secretary's Room (No. 21) in the Parliament House between the hours of 1-30 P.M. and 4 P.M.

DEMANDS FOR GRANTS

Mr. Deputy-Speaker: The House will now proceed with the discussion of the demands for grants relating to the Ministry of Commerce and Industry. The Demands are Nos. 1, 2, 3, 4 and 110 and I shall formally place them before the House.

DEMAND NO. 1—MINISTRY OF COMMERCE AND INDUSTRY

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 66,24,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1954, in respect of Ministry of Commerce and Industry."

DEMAND NO. 2—INDUSTRIES

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 10,90,93,000 be granted to the